

DIVISION BENCH

ITEM NO.4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.211/2024 IN CP (IB) NO.04/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 23rd April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S HIND AGRO INDUSTRIES LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Karan Gandhi, Adv. : *For the Applicant in IA No.211/2024*

Sh. Shubham Agarwal, Adv. : *For the RP Sh. Paramjeet Singh Bhatia
present in person*

ORDER

IA NO.211/2024

- 1.** Ld. Counsel representing the Applicant is present through VC.
- 2.** This application has been filed *inter alia* praying that the Joint Lender Forum may consider the OTS proposal submitted by the Directors of the Ex-management.
- 3.** According to the Ld. Counsel representing the applicant, the proposal is already under consideration of the COC, on which they have to take a final decision in accordance with the OTS amount offered by the Directors of the Ex-management viz-a-viz. any of the Resolution Plan which may have been received by the COC and which may also be under their consideration.
- 4.** Let the notices be issued to all the respondents by all modes including the e-mail as well as by the courier. The response, if any, be filed within a period of 10 days particularly, inter alia also clarifying as to the status of payment of consideration of what is proposed by the Members of the COC.

-Sd-

-Sd-

5. The RP is also directed to intimate the COC Members in the meantime above the issuance of the notice under present application.
6. The matter is adjourned for further hearing on 3rd May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

23rd April, 2024

Avaneesh Kumar Singh
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)